

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-323/ND/2017

In the matter of
AGS Teleservices (P) Ltd

....PETITIONER

SECTION :
Under Section 252 (3)

Order delivered on 31.1.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

| | |
|-------------------------------------|--|
| For the Petitioner /applicant | : Ms. Geetika, Advocate |
| For the Respondent/Corporate Debtor | |
| For the Intervener | : Ms. Lakshmi Gurung, Standing Counsel for the Income tax Deptt. along with Mr. Onkar Singh. Mr. Manish Raj, Co. Prosecutor |

ORDER

Learned authorized representative for the petitioner is present. It is represented by the Ld. AR that in compliance with the directions dated 16.1.2018 in relation to the proof that the Company was in operation at the time of striking off by the ROC the same has been filed only yesterday (30.1.2018) vide diary No.925 dated 30.1.2018. However, since the papers filed by the petitioner only yesterday are not available before this Tribunal, let the Bench Officer ascertain the filing and put up the same before this Tribunal, before the next date of hearing which is fixed on 07.2.2018.

List on 07.2.2018.

-S-d-11
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
31.1.2018